Home care services for elderly persons

- 622. DR. PRABHAKAR KORE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether it is a fact that Government proposes to bring in a new mechanism to regulate home care services for the elderly persons being offered by various private firms:
- (b) whether Government is also planning to establish at least one old age home in each district of the country to house older indigent persons; and
- (c) if so, the number of Government run old age homes in the country, Statewise and the number of older indigent persons requiring care at old age homes, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Yes, Sir. This Ministry is considering a proposal for rating of Home Care Services and registration of Service Providers.

- (b) Section 19 (1) of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 provides that the State Government may establish and maintain such number of Old Age Homes at accessible places, as it may deem necessary, in a phased manner beginning with at least one in each district to accommodate in such homes a minimum of one hundred and fifty Senior Citizens who are indigent. Pursuant to this provision, it is for the State Governments to make assessment of the requirement of old age homes keeping in view that number of indigent Senior Citizens in each district.
- (c) This information is not centrally maintained. However, this Ministry is implementing a Central Sector Scheme of Integrated Programme for Older Persons (IPOP), under which grants-in-aid are given for running and maintenance of *inter-alia*, Old Age Homes for the destitute elderly. The main objective of the Scheme is to improve the quality of life of Older Persons by providing basic amenities like shelter, food, medical care and entertainment opportunities etc. A statement showing the number of old age homes assisted and beneficiaries covered under the scheme is given in the Statement.

Statement

Details showing the State-wise number of Old Age Homes assisted and number of beneficiaries covered under Integrated Programme for Older Persons Scheme (IPOP)

S1. No.	Name of State	No. of Old Age Homes	No. of beneficiaries
1	2	3	4
1.	Andhra Pradesh	68	1700
2.	Arunachal Pradesh	1	25
3.	Assam	18	450
4.	Bihar	4	100
5.	Chhattisgarh	3	75
6.	Delhi	2	50
7.	Gujarat	4	100
8.	Haryana	7	175
9.	Himachal Pradesh	1	25
10.	Jharkhand	-	-
11.	Karnataka	56	1450
12.	Kerala	9	225
13.	Madhya Pradesh	7	175
14.	Manipur	19	475
15.	Maharashtra	34	850
16.	Mizoram	-	-
17.	Nagaland	1	25
18.	Odisha	41	1025
19.	Punjab	7	175

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1	2	3	4
20.	Puducherry	3	75
21.	Rajasthan	6	150
22.	Tamil Nadu	56	1400
23.	Telangana	22	575
24.	Tripura	4	100
25.	Uttar Pradesh	22	550
26.	Uttarakhand	3	75
27.	West Bengal	30	750
	Total	428*	10775

^{*}Includes time-barred/discontinued cases.

Approval of amendment in Central List of OBCs

- 623. SHRI A.K. SELVARAJ: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether it is a fact that Government has approved inclusion amendments to the Central List of Other Backward Classes (OBCs) notified in various States and Union Territories;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that this was done as per the recommendation of the National Commission for Backward Classes; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Yes, Madam.

- (b) As on date, the Central List of OBCs comprises 2494 entries. An 'entry' for this purpose includes castes, its synonyms and sub-castes. The details are given in the Statement (*See* below).
 - (c) and (d) Inclusion of castes/communities in the Centrals List of Other Backward